

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 159 OF 2016 &  
IA NO. 336 OF 2016**

**Dated: 4<sup>th</sup> November, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Central U.P. Gas Ltd. ...Appellant(s)**

**Versus**

**Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Mr. K.K. Rai, Sr. Adv.  
Mr. S.K. Pandey

Counsel for the Respondent(s) : Ms. Aparna Vohra  
Mr. Prashant Bezboruah for R-1

**ORDER**

Mr. Prashant Bezboruah, learned counsel for Respondent No.1 submits that since he was suffering from Chikun Gunya he could not file reply on time and he seeks permission to file the same today. He may file the same after serving copy on the other side.

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 21.11.2016 after serving copy on the other side.

List the matter for hearing on **16.12.2016.**

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
Ts/vg

**(Justice Ranjana P. Desai)**  
**Chairperson**